

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No.2099/2011

M.V.JAYARAJAN

Appellant(s)

VERSUS

HIGH COURT OF KERALA & ANR.

Respondent(s)

(with appln. (s) for exemption from filing O.T. and exemption from filing c/c of the impugned judgment and bail and suspension of sentence and permission to file synopsis and list of dates and permission to file additional documents)

Date : 21/01/2015 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAMAJIT SEN
HON'BLE MR. JUSTICE C. NAGAPPAN

For Appellant(s)

Mr. Shekhar Naphade, Sr.Adv.
Ms. Shubhangi Tuli, Adv.
Mr. P. V. Dinesh, Adv.

For Respondent(s)

Mr. Ramesh Babu M. R., Adv.
Ms. Mukti Chowdhjary, Adv.

Mr. V. Giri, Sr.Adv.
Mr. T. G. Narayanan Nair, Adv.
Mr. K.N. Madhusoodhanan, Adv.UPON hearing the counsel the Court made the following
O R D E R

Heard Mr. Shekhar Naphade, learned Senior Counsel appearing on behalf of the Appellants and Mr. V. Giri, learned Senior Counsel appearing for the High Court of Kerala at considerable length, the Court reserved its verdict.

(USHA BHARDWAJ)
AR-CUM-PS(SAROJ SAINI)
COURT MASTER

Signature Not Verified

Digitally signed by
Usha Rani Bhardwaj
Date: 2015.01.21
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